

**Government of India**  
**Ministry of Finance**  
**Department of Expenditure**

**LOK SABHA**

**UNSTARRED QUESTION NO. 662**

**TO BE ANSWERED ON FRIDAY, 18<sup>TH</sup> NOVEMBER, 2016**

**KARTHIKA 27, 1938 (SAKA)**

**HOUSE RENT ALLOWANCE**

**† 662. SHRI PANKAJ CHAUDHARY:**

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the house rent allowance is admissible to both the husband and wife working in the Central Government in case they are living in rented or own house and if so, the details thereof;
- (b) whether both the husband and wife living in a single Government accommodation are not getting house rent allowance;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether the Government would make house rent allowance admissible to any one of the spouse of such couple to whom the Government accommodation is allotted; and
- (e) if so, the details thereof along with the time by which it would be implemented and if not, the reasons therefor?

**A N S W E R**

**MINISTER OF STATE IN MINISTRY OF FINANCE**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) Yes Sir, but subject to fulfilment of conditions for drawal of HRA.
- (b) Yes Sir. There is no justification for grant of HRA to non-allottee spouse who does not incur any expenditure towards rent while sharing Government accommodation.
- (c) Question does not arise.
- (d) &(e) No Sir, there is no such proposal under consideration of the Government. Therefore, question does not arise.